

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 10/10 scheduled to be held on 09.06.2009 but actually held on 10.06.2009.

The Meeting No. 10/10 of Norms Committee-II was held on 10.06.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Shri A. K. Mishra, Asst IA	M/o Steel
4.	Shri K.K. Funda, AD	DC(SSl)
5.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:16/48/81-ALC2/2007	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00506/AM08/	RLA File :31/24/040/00005/AM08/	Lic.No/Date:3110029006 18.04.2007	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(100)/09/TSW/B/256 dated 04.06.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			
2	Case No.:49/48/81-ALC2/2007	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00539/AM08/	RLA File :31/24/040/00079/AM08/	Lic.No/Date:3110029542 14.06.2007	Defer Date:09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of C&PC vide their U.O. No. 46011/81/2006-PC.II dated 16.02.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

3	Case No.:66/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00556/AM08/	RLA File :05/24/040/00281/AM08/	Lic.No/Date:0510206040 11.07.2007	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the reply received form the firm is not proper and they may again be asked to submit the following information and to re-list the case on 04.08.2009: - 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form.			

4	Case No.:5/50/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00683/AM08/	RLA File :11/24/040/00051/AM08/	Lic.No/Date:1110016857 26.02.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 04.08.2009.			

5	Case No.:9/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00127/AM09/	RLA File :07/24/040/00750/AM08/	Lic.No/Date:0710056489 19.03.2008	Defer Date:09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 04.08.2009.

6	Case No.: 41/15/81-ALC2/2008	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00209/AM09/	RLA File :05/24/040/00046/AM09/	Lic.No/Date:0510219762 25.04.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of C&PC vide their U.O. No. 46011/49/2006-PC.II dated 19.09.2008. (copy enclosed). R/A may take suitable consequential action accordingly.			

7	Case No.: 34/1/81-ALC2/2009	Party Name:AERONICS EMAROH PVT.LTD,	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00802/AM09/	RLA File :07/24/040/00850/AM08/	Lic.No/Date:0710057236 01.05.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 04.08.2009.			

8	Case No.: 24/11/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00142/AM09/	RLA File :07/24/040/00048/AM09/	Lic.No/Date:0710057420 14.05.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee decided to refer a copy of the reply received from the firm to DIPP for examination and comments. The case stands deferred and to be relisted on 04.08.2009.			

9	Case No.: 4/46/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deferred and Re-indexed
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HQ File :01/81/050/00687/AM09/	RLA File :07/24/040/00057/AM09/	Lic.No/Date:0710057567 26.05.2008	Defer Date:09.06.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that as per the information furnished by the firm, the import items are consumables and are already approved on 05.08.2008. It has been decided to refer a copy of the letter of the firm to RA and call for the confirmation. The case stands deferred and to be re-listed on 04.08.2009.			

10	Case No.:4/19/81-ALC2/2008	Party Name:ADLEC SYSTEMS (P) LTD.,	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00289/AM09/	RLA File :05/24/040/00126/AM09/	Lic.No/Date:0510221997 12.06.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. On the written recommendation of the representative of DHI, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009: - 1. Proper names/description of imported inputs.			

11	Case No.:15/13/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00168/AM09/	RLA File :31/24/040/00075/AM09/	Lic.No/Date:3110034115 20.06.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of C&PC vide their U.O. No. 46011/81/2006-PC.II dated 15.07.2008. (copy enclosed). R/A may take suitable consequential action accordingly.			

12	Case No.:9/17/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00256/AM09/	RLA File :07/24/040/00758/AM08/	Lic.No/Date:0710058407 09.07.2008	Defer Date:09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the case is under examination of C&PC. The case stands deferred and to be re-listed on 04.08.2009.

13	Case No.:15/17/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00262/AM09/	RLA File :07/24/040/00137/AM09/	Lic.No/Date:0710058421 10.07.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

14	Case No.:25/17/81-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00272/AM09/	RLA File :05/24/040/00253/AM09/	Lic.No/Date:0510223814 14.07.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 04.08.2009.			

15	Case No.:26/17/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00273/AM09/	RLA File :05/24/040/00096/AM09/	Lic.No/Date:0510223839 15.07.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D. No. 15-16/2008 dated 21.04.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

16	Case No.:30/17/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00277/AM09/	RLA File :11/24/040/00011/AM09/	Lic.No/Date:1110017835 17.07.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 04.08.2009.			

17	Case No.:36/17/81-ALC2/2008	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00283/AM09/	RLA File :09/24/040/00157/AM09/	Lic.No/Date:0910034715 21.07.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of C&PC vide their U.O. No. 46011/101/2006-PC.II dated 26.05.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

18	Case No.:37/1/81-ALC2/2009	Party Name:AUTONIX AUTO INDUSTRIES PVT.LTD.	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00805/AM09/	RLA File :05/24/040/00288/AM09/	Lic.No/Date:0510224816 31.07.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 04.08.2009.			

19	Case No.:12/21/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00323/AM09/	RLA File :31/24/040/00129/AM09/	Lic.No/Date:3110034801 08.08.2008	Defer Date:09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of C&PC vide their U.O. No. 46011/81/2006-PC.II dated 15.07.2008. (copy enclosed).

R/A may take suitable consequential action accordingly.

20	Case No.:11/23/81-ALC2/2008	Party Name:PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00345/AM09/	RLA File :07/24/040/00261/AM09/	Lic.No/Date:0710059289 21.08.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

21	Case No.:7/23/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re- indexed
	HQ File :01/81/050/00341/AM09/	RLA File :07/24/040/00266/AM09/	Lic.No/Date:0710059261 21.08.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 04.08.2009.			

22	Case No.:8/23/81-ALC2/2008	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00342/AM09/	RLA File :07/24/040/00265/AM09/	Lic.No/Date:0710059262 21.08.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. Firm's representative appeared before the committee to explain their products and processes. After the PH, the committee observed that MN&RE has recommended the approval of the case with 3% wastage. However, the Norms Committee, after deliberating upon the case after the PH, decided to ratify the norms in respect of the subject advance authorisation with 2% wastage. R/A may take suitable consequential action accordingly.			

23	Case No.: 6/23/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00340/AM09/	RLA File :09/24/040/00208/AM09/	Lic.No/Date:0910035122 22.08.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 04.08.2009.			

24	Case No.: 24/23/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00358/AM09/	RLA File :09/24/040/00617/AM08/	Lic.No/Date:0910035162 28.08.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 04.08.2009.			

25	Case No.: 1/32/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00467/AM09/	RLA File :09/24/040/00272/AM09/	Lic.No/Date:0910035661 17.10.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 04.08.2009.			

26	Case No.: 2/32/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00468/AM09/	RLA File :35/24/040/00049/AM08/	Lic.No/Date:3510024905 17.10.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 04.08.2009.			

27	Case No.:39/1/81-ALC2/2009	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00807/AM09/	RLA File :04/24/040/00173/AM09/	Lic.No/Date:0410099265 17.10.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the request of the firm for import of additional items required for the manufacturing of export products covered by another Advance Authorisation cannot be allowed and the firm may be advised to get enhancement in the earlier Advance Authorisation and to surrender the current subject Advance Authorisation. R/A may take suitable consequential action accordingly.			

28	Case No.:3/32/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00469/AM09/	RLA File :03/94/040/00487/AM09/	Lic.No/Date:0310491128 20.10.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 04.08.2009.			

29	Case No.:4/32/81-ALC2/2008	Party Name:FINOLEX CABLES LIMITED	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00470/AM09/	RLA File :31/24/040/00159/AM09/	Lic.No/Date:3110035847 21.10.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the reply from the firm is still awaited by DOT and therefore decided to issue a reminder from DGFT to the firm to expedite the reply. The case stands deferred and to be relisted on 04.08.2009.			

30	Case No.:13/32/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00479/AM09/	RLA File :07/24/040/00401/AM09/	Lic.No/Date:0710060660 23.10.2008	Defer Date:09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that as per the information furnished by the firm, the import items are consumables and are already approved on 05.08.2008. It has been decided to refer a copy of the letter of the firm to RA and call for the confirmation. The case stands deferred and to be re-listed on 04.08.2009.

31	Case No.: 14/32/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00480/AM09/	RLA File :07/24/040/00415/AM09/	Lic.No/Date:0710060661 23.10.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that as per the information furnished by the firm, the import items are consumables and are already approved on 05.08.2008. It has been decided to refer a copy of the letter of the firm to RA and call for the confirmation. The case stands deferred and to be re-listed on 04.08.2009.			

32	Case No.: 23/32/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00489/AM09/	RLA File :07/24/040/00429/AM09/	Lic.No/Date:0710060731 27.10.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

33	Case No.: 26/32/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00492/AM09/	RLA File :11/24/040/00024/AM09/	Lic.No/Date:1110018794 27.10.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 04.08.2009.			

34	Case No.:27/32/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00493/AM09/	RLA File :11/24/040/00028/AM09/	Lic.No/Date:1110018795 27.10.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 04.08.2009.			

35	Case No.:28/32/81-ALC2/2008	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00494/AM09/	RLA File :11/24/040/00044/AM09/	Lic.No/Date:1110018796 27.10.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 04.08.2009.			

36	Case No.:6/38/81-ALC2/2008	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00551/AM09/	RLA File :04/24/040/00204/AM09/	Lic.No/Date:0410100294 25.11.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Description of Export product may be specified as per Annexure I of firm's letter dated 13.04.2009 (copy enclosed). 2. Quantities of import items from S.Nos. 1 to 12 may be allowed as 1.02 Kgs./Kg. content in the export products. R/A may take suitable consequential action accordingly.			

37	Case No.:4/40/81-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00602/AM09/	RLA File :31/21/040/00195/AM09/	Lic.No/Date:3110036402 11.12.2008	Defer Date:09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.

38	Case No.: 36/1/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00804/AM09/	RLA File :03/94/040/00832/AM09/	Lic.No/Date:0310497650 12.12.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(79)/09/TSW/B/223 dated 06.05.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

39	Case No.: 10/40/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00608/AM09/	RLA File :07/24/040/00489/AM09/	Lic.No/Date:0710061678 15.12.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the case is under examination of C&PC. The case stands deferred and to be re-listed on 04.08.2009.			

40	Case No.: 12/40/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00610/AM09/	RLA File :07/24/040/00510/AM09/	Lic.No/Date:0710061686 15.12.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 04.08.2009.			

41	Case No.: 14/40/81-ALC2/2008	Party Name:RAVIN CABLES LTD.	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00612/AM09/	RLA File :03/95/040/01211/AM08/	Lic.No/Date:0310497852 15.12.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee decided to refer a copy of the reply received from the firm to DIPP for examination and comments. The case stands deferred and to be re-listed on 04.08.2009.			

42	Case No.:16/40/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00614/AM09/	RLA File :31/24/040/00242/AM09/	Lic.No/Date:3110036418 15.12.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 04.08.2009.			

43	Case No.:17/40/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00615/AM09/	RLA File :31/24/040/00241/AM09/	Lic.No/Date:3110036419 15.12.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 04.08.2009.			

44	Case No.:19/40/81-ALC2/2008	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00617/AM09/	RLA File :11/24/040/00063/AM09/	Lic.No/Date:1110019186 15.12.2008	Defer Date:09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Separate quantities of two export products namely, webbings and cut blanks may be specified as under :
“Copper Alloy Webbing – 82.757 MT,
Cut Blanks – 117.308 MT”
2. Quantity of import item may be allowed as 210.7 MT inclusive of 5.3% wastage.

R/A may take suitable consequential action accordingly.

45	Case No.:35/1/81-ALC2/2009	Party Name:HEDISA INDIA DIAMOND TOOLS PVT LTD	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00803/AM09/	RLA File :04/24/040/00214/AM09/	Lic.No/Date:0410100821 15.12.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(96)/09/TSW/B/246 dated 25.05.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

46	Case No.:9/40/81-ALC2/2008	Party Name:RAVIN CABLES LTD.	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00607/AM09/	RLA File :03/95/040/01228/AM08/	Lic.No/Date:0310497835 15.12.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee decided to refer a copy of the reply received from the firm to DIPP for examination and comments. The case stands deferred and to be re-listed on 04.08.2009.			

47	Case No.:21/40/81-ALC2/2008	Party Name:RAVIN CABLES LTD.	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00619/AM09/	RLA File :03/95/040/00133/AM09/	Lic.No/Date:0310498224 16.12.2008	Defer Date:09.06.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee decided to refer a copy of the reply received from the firm to DIPP for examination and comments. The case stands deferred and to be re-listed on 04.08.2009.			

48	Case No.:26/40/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00624/AM09/	RLA File :05/24/040/00365/AM09/	Lic.No/Date:0510232761 17.12.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the reply received form the firm is not proper and they may again be asked to submit the following information and to re-list the case on 04.08.2009: - 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form.			

49	Case No.:29/40/81-ALC2/2008	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00627/AM09/	RLA File :07/24/040/00494/AM09/	Lic.No/Date:0710061793 18.12.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(21)/09/TSW/B/240 dated 21.05.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

50	Case No.:32/40/81-ALC2/2008	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00630/AM09/	RLA File :07/24/040/00466/AM09/	Lic.No/Date:0710061856 22.12.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 04.08.2009.			

51	Case No.:35/40/81-ALC2/2008	Party Name:SARRALLE EQUIPMENT INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00633/AM09/	RLA File :02/24/040/00229/AM09/	Lic.No/Date:0210121439 23.12.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the D/L has been received back undelivered and it has been decided to ask RA to deliver the D/L to the firm. The case stands deferred and to be re-listed on 04.08.2009.			

52	Case No.:36/40/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00634/AM09/	RLA File :07/24/040/00533/AM09/	Lic.No/Date:0710061932 23.12.2008	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that as per the information furnished by the firm, the import items are consumables and are already approved on 05.08.2008. It has been decided to refer a copy of the letter of the firm to RA and call for the confirmation. The case stands deferred and to be re-listed on 04.08.2009.			

53	Case No.:23/44/81-ALC2/2008	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00683/AM09/	RLA File :13/24/040/00022/AM09/	Lic.No/Date:1310027914 19.01.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of 3% wastage after taking clue from SION S. No. C-1579. R/A may take suitable consequential action accordingly.			

54	Case No.:3/46/81-ALC2/2008	Party Name:MAHINDRA COMPOSITES LIMITED	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00686/AM09/	RLA File :31/24/040/00278/AM09/	Lic.No/Date:3110037097 21.01.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 04.08.2009.			

55	Case No.:5/46/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00688/AM09/	RLA File :11/24/040/00053/AM09/	Lic.No/Date:1110019444 22.01.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 04.08.2009.			

56	Case No.:6/46/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00689/AM09/	RLA File :07/24/040/00569/AM09/	Lic.No/Date:0710062504 22.01.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item at S.No. 1 may be allowed as 9555 Kgs. on net to net basis. 2. After taking clue from SION C – 1639, quantity of import item at S.No. 2 may be allowed as 298 Kgs. inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

57	Case No.:10/46/81-ALC2/2008	Party Name:KDDL LTD.,	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00693/AM09/	RLA File :07/24/040/00579/AM09/	Lic.No/Date:0710062546 23.01.2009	Defer Date:09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.

58	Case No.: 9/46/81-ALC2/2008	Party Name:DEVI POLYMERS PRIVATE LIMITED,	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00692/AM09/	RLA File :04/24/040/00241/AM09/	Lic.No/Date:0410101869 23.01.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. Based on the recommendations of the representative of DIPP present in the meeting and similar case approved by NC-ii in its meeting dated 23.12.2008, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of 5% wastage.. R/A may take suitable consequential action accordingly.			

59	Case No.: 13/46/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00696/AM09/	RLA File :03/95/040/00529/AM09/	Lic.No/Date:0310503868 27.01.2009	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their U.O. No. 17(18)/2009-IPHW dated 14.05.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

60	Case No.: 14/46/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00697/AM09/	RLA File :07/24/040/00551/AM09/	Lic.No/Date:0710062589 27.01.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be relisted on 04.08.2009.			

61	Case No.:15/46/81-ALC2/2008	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00698/AM09/	RLA File :31/24/040/00293/AM09/	Lic.No/Date:3110037170 28.01.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. Based on the recommendations of the representative of M/o Steel present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. The word “less than 300 mm cold rolled” may be prefixed with the description of the export product. 2. The import item of 106.6 MT under a norm of 1.015 kg/kg may be allowed. (a) The word “convention” may be replaced by “ relevant”. (b) Width of import item will be 600 mm or more. R/A may take suitable consequential action accordingly.			

62	Case No.:7/1/81-ALC2/2009	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00775/AM09/	RLA File :07/24/040/00616/AM09/	Lic.No/Date:0710063351 27.02.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 04.08.2009.			

63	Case No.:1/1/81-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00769/AM09/	RLA File :04/24/040/00248/AM09/	Lic.No/Date:0410102686 04.03.2009	Defer Date:09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantity of import item at Sl.No.1 may be allowed as 1764 Kgs. inclusive of 220% wastage after taking 20% recovery.
2. Quantity of import item at Sl.No.2 may be allowed as 1884 Kgs. inclusive of 121% wastage after taking 1/3rd recovery.

R/A may take suitable consequential action accordingly.

64	Case No.:22/1/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00790/AM09/	RLA File :31/24/040/00322/AM09/	Lic.No/Date:3110037610 09.03.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009: - 1. Information in respect of item at S.No. 4, 5, 11 & 11(a) of Standard Deficiency Format.			

65	Case No.:23/1/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00791/AM09/	RLA File :31/24/040/00328/AM09/	Lic.No/Date:3110037611 09.03.2009	Defer Date:09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantities of import items at S.Nos.1, 2, 3, 4 & 5 may be allowed as 1927 Kgs., 13676 Kgs , 9334 Kgs., 28836 Kgs. & 46116 Kgs. respectively inclusive of 6% wastage.
2. Quantities of import items at S.No.6 & 7 put together may be allowed within 2 % of FOB value of exports.

R/A may take suitable consequential action accordingly.

66	Case No.:5/1/81-ALC2/2009	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00773/AM09/	RLA File :04/24/040/00278/AM09/	Lic.No/Date:0410102844 09.03.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the request of the firm for higher quantity of import items cannot be allowed and the firm may be advised to get enhancement in the earlier Advance Authorisation and to surrender the current subject Advance Authorisation. R/A may take suitable consequential action accordingly.			

67	Case No.:10/1/81-ALC2/2009	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00778/AM09/	RLA File :07/24/040/00617/AM09/	Lic.No/Date:0710063498 11.03.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 04.08.2009.			

68	Case No.:24/1/81-ALC2/2009	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00792/AM09/	RLA File :31/24/040/00323/AM09/	Lic.No/Date:3110037662 12.03.2009	Defer Date:09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. Based on the recommendations of the representative of DC(SSl) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of 1% wastage.

R/A may take suitable consequential action accordingly.

69	Case No.:15/1/81-ALC2/2009	Party Name:VOITH SIEMENS HYDRO PVT LTD.	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00783/AM09/	RLA File :05/24/040/00694/AM09/	Lic.No/Date:0510237887 13.03.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 04.08.2009.			

70	Case No.:18/1/81-ALC2/2009	Party Name:MID INDIA POWER AND STEEL LIMITED,	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00786/AM09/	RLA File :11/24/040/00080/AM09/	Lic.No/Date:1110019817 13.03.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. On the recommendation of the representative of M/o Steel present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009: - 1. Name of the supporting manufacturer who will produce the export product. 2. Whether the supporting manufacturer will produce the export product through Electric Arc Furnace, to justify import of item no. 10. 3. Whether the supporting manufacturer will produce the steel through concast route to justify import of item 11, 12 and 14. 4. Copper content in the export product-to justify import of item No. 1. 5. Documentary proof of having captive power Plant. 6. Charge mix for manufacturing the solidified steel (i.e. ingot/cast billet) at the first stage and justification for import of 6000 MT of HBI(item no. 5)			

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Case No.:12/1/81-ALC2/2009	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
HQ File :01/81/050/00780/AM09/	RLA File :05/24/040/00748/AM09/	Lic.No/Date:0510237974 16.03.2009	Defer Date:09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Description and quantity of export product may be specified as under:

Description	Quantity
Seamless Alloy Steel Pipes & Tubes, 3 Layer Polyethylene coating of 2 MM thick and having coating weight of 2.75 Kgs. $\pm$ 5% per sq. meters.	
OD 219.1 MM x 10.31 MM (WT)	452 Meters
OD 273 MM x 11.20 MM (WT)	500 Meters
OD 323.8 MM x 11.20 MM (WT)	1670 Meters
OD 355.60 MM x 11.13 MM (WT)	489 Meters

2. Total net weight of export products may be modified as 276.757 MT.
Quantities of import items may be allowed as under:

a) Word “relevant” may be prefixed with the description of import item at S.No.1.and its quantity may be allowed as applied for i.e. 323.184 MT inclusive of a wastage of 20% after taking clue from SION at Sl. No. C-797.

b) Quantities of import items from Sl.No. 2, 3 & 4 may be allowed as applied for i.e. 355 Kgs, 779 Kgs & 7550 Kgs respectively after taking clue from SION at Sl.No. C- 1289.

R/A may take suitable consequential action accordingly.

72	Case No.:13/1/81-ALC2/2009	Party Name:RAAJRATNA FASTENERS PVT. LTD.,	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00781/AM09/	RLA File :08/24/040/00232/AM09/	Lic.No/Date:0810078674 16.03.2009	Defer Date:09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as under:-

1. The quantity of item of import may be allowed as 48.06 MT inclusive of 8% wastage.

R/A may take suitable consequential action accordingly.

73	Case No.: 19/1/81-ALC2/2009	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00787/AM09/	RLA File :31/24/040/00325/AM09/	Lic.No/Date:3110037694 16.03.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

74	Case No.: 2/1/81-ALC2/2009	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00770/AM09/	RLA File :04/24/040/00291/AM09/	Lic.No/Date:0410102966 16.03.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Description of Export product may be specified as per firm's letter dated 23.05.2009 (copy enclosed). 2. UOM of export product may be corrected to MT instead of numbers. 3. Word "relevant" may be prefixed with the description of import item and its quantity may be allowed as 38.86 MT inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

75	Case No.:28/1/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00796/AM09/	RLA File :03/95/040/00949/AM09/	Lic.No/Date:0310511509 16.03.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item at Sl.No.1 i.e. Aluminium Wire Rod EC grade Rod may be allowed as applied for i.e. 83.069 MT inclusive of 0.5% wastage. 2. Quantity of import item at Sl.No.2 i.e. XLPE Semiconducting Compound may be allowed as applied for i.e. 5.148 MT inclusive of 4 % wastage. 3. Quantity of import item at Sl.No.3 ie. XLPE Insulation Compound may be allowed as applied for i.e. 14.423 MT inclusive of 4 % wastage. 4. Quantity of import item at Sl.No.4 i.e. Copper Foil(Tape) may be allowed as 1.963 MT inclusive of 0.5% wastage as applied for. 5. Description of import item at Sl.No. 5 may be corrected to "PVC Resin" and its quantity may be allowed as applied for i.e. 12.11 MT inclusive of 1 % wastage R/A may take suitable consequential action accordingly.			

76	Case No.:30/1/81-ALC2/2009	Party Name:INSTA EXHIBITIONS PVT LTD	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00798/AM09/	RLA File :03/94/040/01079/AM09/	Lic.No/Date:0310511666 16.03.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Norms Committee, after deliberating upon the case, decided to call for some information in respect of the subject advance authorisation, as per DC(SS) vide their U.O. No. 30(13)/2008-ME dated 28.04.2009. (copy enclosed). The case stands deferred and to be relisted on 04.08.2009.			

77	Case No.:14/1/81-ALC2/2009	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00782/AM09/	RLA File :05/24/040/00747/AM09/	Lic.No/Date:0510238133 17.03.2009	Defer Date:09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Words "Seamless Steel Pipes & Tubes" given in the description of export products from S.Nos. 1 to 6 may be modified to "Seamless Alloy Steel Pipes & Tubes".
 2. Quantity of export product at S.No.1 may be modified to 6704 mtrs. (156.616 MT).
 3. Quantity of export product at S.No.2 may be modified to 837 mtrs. (77.974 MT).
 4. Quantity of export product at S.No.3 may be modified to 8426 mtrs. (623.87 MT).
 5. Quantity of export product at S.No.4 may be modified to 3582 mtrs. (359.02 MT).
 6. Quantity of export product at S.No.5 may be modified to 5834 mtrs. (446.317 MT).
 7. Quantity of export product at S.No.6 may be modified to 48 mtrs. (5.15MT).
- Quantities of import items may be allowed as under:

- a) Word "relevant" may be prefixed with the description of import item at S.No.1.and its quantity may be allowed as applied for i.e. 1937 MT inclusive of a wastage of 20% after taking clue from SION at Sl. No. C-797.
- b) Quantities of import items from Sl.No. 2, 3, 4 & 5 may be allowed as applied for i.e. 2377.48 Kgs, 5214.65 Kgs., 21099 Kgs. & 29449.1 Kgs respectively after taking clue from SION at Sl.No. C- 1289.

R/A may take suitable consequential action accordingly.

78	Case No.:8/1/81-ALC2/2009	Party Name:POWER GEAR LTD.	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00776/AM09/	RLA File :07/24/040/00629/AM09/	Lic.No/Date:0710063667 17.03.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 04.08.2009.			

79	Case No.:16/1/81-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00784/AM09/	RLA File :05/24/040/00771/AM09/	Lic.No/Date:0510238396 19.03.2009	Defer Date:09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 04.08.2009.

80	Case No.: 17/1/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00785/AM09/	RLA File :05/24/040/00788/AM09/	Lic.No/Date:0510238397 19.03.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. R/A may take suitable consequential action accordingly.			

81	Case No.: 21/1/81-ALC2/2009	Party Name:LENZE MECHATRONICS PVT.LTD.	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00789/AM09/	RLA File :31/21/040/00424/AM09/	Lic.No/Date:3110037761 19.03.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

82	Case No.: 25/1/81-ALC2/2009	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00793/AM09/	RLA File :34/24/040/00224/AM09/	Lic.No/Date:3410023788 20.03.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 04.08.2009.			

83	Case No.: 6/1/81-ALC2/2009	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deferred and Re-indexed
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HQ File :01/81/050/00774/AM09/	RLA File :04/24/040/00290/AM09/	Lic.No/Date:0410103223 20.03.2009	Defer Date:09.06.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Words "Cable length – 1.245 mtrs." may be suffixed with the description of export product at S.No.1. 2. Words "Cable length – 1.745 mtrs." may be suffixed with the description of export product at S.No.2. 3. Quantities of import items from S.Nos. 1 to 4 may be allowed as applied for on net to net basis. R/A may take suitable consequential action accordingly.			

84	Case No.:9/1/81-ALC2/2009	Party Name:CONTROL INFOTECH PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00777/AM09/	RLA File :07/24/040/00654/AM09/	Lic.No/Date:0710063746 20.03.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 04.08.2009.			

85	Case No.:11/1/81-ALC2/2009	Party Name:POWER GEAR LTD.	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00779/AM09/	RLA File :07/24/040/00675/AM09/	Lic.No/Date:0710063772 23.03.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 04.08.2009.			

86	Case No.:20/1/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00788/AM09/	RLA File :05/24/040/00699/AM09/	Lic.No/Date:0510238811 24.03.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Norms Committee, after deliberating upon the case, decided to call for some information in respect of the subject advance authorisation, as per DHI vide their U.O. No. 3(67)/2009/TSW(B)/242 dated 25.05.2009. (copy enclosed). The case stands deferred and to be relisted on 04.08.2009.			

87	Case No.:26/1/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00794/AM09/	RLA File :09/24/040/00456/AM09/	Lic.No/Date:0910037493 25.03.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 04.08.2009.			

88	Case No.:27/1/81-ALC2/2009	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00795/AM09/	RLA File :04/24/040/00297/AM09/	Lic.No/Date:0410103310 25.03.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 04.08.2009.			

89	Case No.:31/1/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00799/AM09/	RLA File :05/24/040/00766/AM09/	Lic.No/Date:0510238969 26.03.2009	Defer Date:09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009: -

1. Information in respect of item at S.No. 12 of Standard Deficiency Format.

90	Case No.:32/1/81-ALC2/2009	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00800/AM09/	RLA File :34/24/040/00235/AM09/	Lic.No/Date:3410023855 27.03.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009: - 1. Total lengths of export products at SI Nos. 1 & 2 separately. 2. Calculations for the quantities of import items supported by size of conductors/Shield Wires			

91	Case No.:41/1/81-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00809/AM09/	RLA File :07/24/040/00680/AM09/	Lic.No/Date:0710063900 30.03.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Norms Committee, after deliberating upon the case, decided to call information from the firm in respect of the subject advance authorisation, as per DC(SSI)'s U.O. No. 30(18)/2008-ME dated 18.05.2009. (copy enclosed). The case stands deferred and to be relisted on 04.08.2009.			

92	Case No.:42/1/81-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00810/AM09/	RLA File :07/24/040/00677/AM09/	Lic.No/Date:0710063901 30.03.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Norms Committee, after deliberating upon the case, decided to call information from the firm in respect of the subject advance authorisation, as per DC(SSl)'s U.O. No. 30(21)/09-ME dated 28.05.2009. (copy enclosed). The case stands deferred and to be relisted on 04.08.2009.			

93	Case No.:43/1/81-ALC2/2009	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00811/AM09/	RLA File :07/24/040/00673/AM09/	Lic.No/Date:0710063905 30.03.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

94	Case No.:44/1/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00812/AM09/	RLA File :05/24/040/00798/AM09/	Lic.No/Date:0510239236 31.03.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009: - 1. information in respect of item at S.No. 11 & 11(a) of Standard Deficiency Format.			

95	Case No.:1/2/81-ALC2/2009	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00001/AM10/	RLA File :05/24/040/00777/AM09/	Lic.No/Date:0510239346 01.04.2009	Defer Date:09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 04.08.2009.

96	Case No.: 2/2/81-ALC2/2009	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00002/AM10/	RLA File :03/95/040/00958/AM09/	Lic.No/Date:0310514002 01.04.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. Based on the recommendations of the representative of DC(SSI) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per SION S. No. C-1575. R/A may take suitable consequential action accordingly.			

97	Case No.: 3/2/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00003/AM10/	RLA File :03/95/040/00838/AM09/	Lic.No/Date:0310514047 01.04.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009: - 1. Detailed justification for 35 % wastage for the manufacture of Cold finish SS Seamless Tubes/Pipes from Hot finish SS Seamless Tubes/Pipes with wastage claimed at each stage of manufacturing supported by documentary evidence/drawings etc.			

98	Case No.: 4/2/81-ALC2/2009	Party Name:BEKAERT INDUSTRIES PVT. LTD.	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00004/AM10/	RLA File :31/24/040/00341/AM09/	Lic.No/Date:3110037984 01.04.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

99	Case No.:2/3/81-ALC2/2009	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00006/AM10/	RLA File :03/95/040/01052/AM09/	Lic.No/Date:0310514616 03.04.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. Based on the recommendations of the representative of DC(SS1) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as under:- 1. The quantity of item of import may be allowed as 21.2 MT inclusive of 6% wastage. R/A may take suitable consequential action accordingly.			

100	Case No.:1/3/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00005/AM10/	RLA File :31/24/040/00001/AM10/	Lic.No/Date:3110038033 06.04.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009: - 1. Information in respect of item at S.No. 4, 5, 11 & 11(a) of Standard Deficiency Format.			

101	Case No.:3/3/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:10/81-ALC2/2009 09.06.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00007/AM10/	RLA File :03/94/040/01140/AM09/	Lic.No/Date:0310514884 08.04.2009	Defer Date:09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(79)/09/TSW(B)/252 dated 01.06.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

PART –A -DEFFER

S.No.15

Case No. AR-1	M/s Sona Okegawa Precision Forgings Ltd. Gurgoan
Meeting No.10/81/09	F.No.01/81/50/074/ AM04/DES-II
Dated 09-06-2009	Advance Licence No.0510080047 dt.05-02-2003
	RLA F.No.05/24/040/675/AM03

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(99)/09/TSW(B)/254 dated 03.06.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

S.No.16

Case No. AR-2	M/s Sona Okegawa Precision Forgings Ltd.Gurgoan
Meeting No.10/81/09	F.No.01/81/50/914/ AM07/DES-II
Dated 09-06-2009	Advance Licence No.0510199272 dt.09-02-2007
	RLA F.No.05/24/040/762/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Norms Committee, after deliberating upon the case, decided to call for some information in respect of the subject advance authorisation, as per DHI vide their U.O. No. 3(99)/09/TSW(B)/255 dated 03.06.2009. (copy enclosed). The case stands deferred and to be relisted on 04.08.2009.

S.No.17

Case No. AR-3	M/s Sona Okegawa Precision Forgings Ltd.Gurgoan
Meeting No.10/81/09	F.No.01/81/50/884/ AM06/DES-II
Dated 09-06-2009	Advance Licence No.0510175316 dt.27-01-2006
	RLA F.No.05/24/040/842/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The Norms Committee, after deliberating upon

the case, decided to call for some information in respect of the subject advance authorisation, as per DHI vide their U.O. No. 3(99)/09/TSW(B)/253 dated 03.06.2009. (copy enclosed). The case stands deferred and to be relisted on 04.08.2009.

S.No.18

Case No.AR -6	M/s. Power Gear Ltd.,Bangalore
Meeting No.10/81/09	F.No.01/81/50/742/AM08/DES-II
Dated: 09-06-2008	Advance Licence No 07100554346 dt.16-01-2008
	RLA F.No.07/24/040/714/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 04.08.2009.

S.No.19

Case No.AR	M/s Raychem RPG Ltd.Mumbai
Meeting No.10/81/09	F.No.01/81/162/772 /AM07/DES-II
Dated: 09-06-2009	Advance Licence No 0310340407 dt 21-07-2005
	RLA F.No.03/95/39/0003/am06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 04.08.2009.

S.No.20

Case No. AR 27	M/S Suzlon Generators Pvt. Ltd., Pune
Meeting No. 10/81/09	F.No.01/81/50/387/AM08/DES-II
Dated: 09-06-2009	Advance Licence No.3110031266 dt. 31-10-2007
	RLA F.No. 31/24/40/244/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. Based on the report of the visit of the firm by DIPP and DHI, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantity of import item at S.No.6 may be allowed as 4800 meter.

2. Quantity of import item at S.No.8 may be allowed as 4800 Kg.
3. Quantity of import item at S.No.9 may be allowed as 1580 meter.
4. Total value of items of import at S.No. 1 to 4 and 7 & 10 is 3.19 % of FOB value and therefore , these may be allowed as applied for.

R/A may take suitable consequential action accordingly.

S.No.21

Case No. AR 28	M/S Suzlon Generators Pvt. Ltd., Pune
Meeting No. 10/81/09	F.No.01/81/50/397/AM08/DES-II
Dated 09-06-2009	Advance Licence No.3110031274 dt. 24-10-2007
	RLA F.No. 31/24/40/244/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. Based on the report of the visit of the firm by DIPP and DHI, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantity of import item at S.No.6 may be allowed as 4700 meter.
2. Quantity of import item at S.No.8 may be allowed as 4300 Kg.
3. Quantity of import item at S.No.9 may be allowed as 1580 meter.
4. Total value of items of import at S.No. 1 to 4 and 7 & 10 is 3.68 % of FOB value and therefore, these may be allowed as applied for.

R/A may take suitable consequential action accordingly.
PART -B- DEFFER

S.No.2

Case No. B-1	M/S Hindustan Copper Ltd., Kolkata
Meeting No.10/81/09	F.No.01/81/162/444/AM09/DES-II
Dated 09-06-2009	Adv.Lic.No.0210086800 dt.06-03-2006 & Adv.Lic.No.0210085319 dt.06-03-2008
	RLAF.No.05/26/076/0013/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee decided to refer a complete set of application to M/o Mines for examination and comments. The case stands deferred and to be relisted on 04.08.2009.

PART -C - DEFFER

S.No.14

Case No. C-35	M/S Raajratna Fasteners Pvt.Ltd.Ahmedabad Through EEPC,Kolkata
Meeting No.10/81/09	F.No.01/81/162/646/AM09/DES-II
Dated 09-06-2009	

Decision : The case regarding fixation of SION for Stainless Steel Wire and Steel Wire Nails” was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. Based on the written recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to create a new SION for Stainless Steel Wire and Steel Wire Nails”. A Public Notice in the matter may be issued.

S.No15

Case No. C-8	M/S .Suzlon Generators Pvt. Ltd.
Meeting No 10/81/09	F.No.01/81/ 162/00068/AM09/DES-II
Dated: 09-06-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 04.08.2009.

S.No. 16

Case No.C -11	M/s Vijai Electricals Ltd.
Meeting No 10/81/09	F.No. 01/81/162/677/am08/DES-II
Dated: 09-06-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The committee observed that the date of the visit is yet to be finalized by the team and decided to advise the team to finalize the visit at the earliest. The case stands deferred and to be re-listed on 04.08.2009.

PART –D- DEFFER

S.No.3

Case No. D-1	M/S Technocraft Industries (India) Pvt.Ltd.Mumbai and M/s Advance Ispat (India) Ltd.,New Delhi Through EEPC
Meeting No.10/81/09	F.No.01/81/162/760/AM09/DES-II
Dated 09-06-2009	

Decision : The case regarding revision of value cap in r/o DEPB S. No. 107 & 597 was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. The case stands deferred and to be re-listed on 04.08.2009.

S.No.4

Case No. D-2	M/S JSW Steel Ltd.Mumbai through EEPC,Kolkata
Meeting No.10/81/09	F.No.01/81/162/773/AM09/DES-II
Dated 09-06-2009	

Decision : The case regarding fixation of DEPB rates for Cold Rolled Zinc (43.5%) & Aluminium Silicon(55.5%) was considered by the Norms Committee - II in its M.NO. 10/81 scheduled to be held on 09.06.2009 but actually held on 10.06.2009. As per the recommendations of M/o Steel, the committee decided to call for the relevant data from EEPC. The case stands deferred and to be re-listed on 04.08.2009.
